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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.858 OF 2012
CUTTACK, THIS THE 3RD DAY OF JANUARY, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER(JUDL.)

Sri Panchu Pradhan,
aged about 39 years,
son of Sri Jayakrishna Pradhan,
Permanent resident of Vill/Po- Sakeri,
Via/P.S-Odagaon,
Dist-Nayagarh,
Presently working as GDSMC,
Mariwada B.O. in A/c with Malkangiri MDG,
At/Po-Mariwada,
Via/Dist-Malkangiri.

.....Applicant
Advocate(s)..... Mr. P.K. Padhi

VERSUS

Union of India represented through

1. Secretary cum Director General of Posts,
Dakbhawan,
Sansad Marg,
New Delhi-110001.
2. Chief Post Master General,
Odisha Circle, Bhubaneswar,
Dist-Khurda-751001
3. Senior Superintendent of Post Offices,
Koraput Division,
At/Po-Jeypore,
Dist-Koraput-764001
4. Inspector of Posts,
Malkangiri Sub Division,
At/Po/Dist-Malkangiri-764045

..... Respondents
Advocate(s)Mr.J.K.Khandayat Ray,ASC

ORDER(ORAL)

MR. A.K. PATNAIK, MEMBER(JUDL.) :

1. Heard Shri P.K.Padhi, learned counsel for the applicant and Shri J.K.Khandayat Ray, learned ASC on whom a copy of this O.A. has been served, appearing on behalf of the Respondents.
2. Shri Padhi submitted that by virtue of the order of this Tribunal as confirmed by the Hon'ble High Court of Orissa, although the applicant has already been appointed but

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the date of his appointment has not been ante dated. Ventilating his grievance, the applicant has already made several representations to Respondent No.3, the last representation being dated 7.5.2011(Annexure-A/14). Shri Padhi further submitted that he would be satisfied if a direction is issued to Respondent No.3 to consider the representation and communicate the decision thereon within a specific time frame.

3. Shri J.K.Khandayat Ray, learned ASC is not in a position to apprise the Tribunal regarding the status of the representations.

4. Therefore, as agreed to by the learned counsel for the parties, I direct Respondent No.3 to consider and dispose of the above said representations, if not yet disposed of, and communicate the decision thereon to the applicant within a period of two months from the date of receipt of this order.

5. With the above direction, this O.A. is disposed of at the stage of admission. No costs.

6. On the prayer made by Shri padhi, copy of this order along with copy of the O.A. be sent to Respondent No.3 at the cost of the applicant, for which Shri Padhi undertakes to file the requisite by 8.1.2013.

7. Free copies of this order be also made over to the learned counsel for the parties.


(A.K.PATNAIK)
MEMBER(J)

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